

and Secretaries in the Government of India are in position although their normal tenure has ended;

(b) if so, the number of such officers service-wise; and

(c) the reasons for non-application of tenure condition uniformly ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM) : (a) Appointments on tenure basis are made in the case of Joint Secretaries and Additional Secretaries. There are 3 Joint Secretaries who are in position though their normal tenure has ended. There is no tenure for Secretaries.

(b) and (c) 3 Officers of the Indian Administrative Service at Joint Secretary level. Their terms have been extended in public interest.

#### Setting up of a national missile test range in Orissa

2839. SHRI H.M. PATEL :

SHRI C. MADHAV REDDI :

SHRI ANANTA PRASAD SETHI :

Will the Minister of DEFENCE be pleased to state :

(a) whether Government have finalised the establishment of national missile test range in Baliapal in Orissa;

(b) if so, the extent of land being covered under this project;

(c) the number of land owners and tillers likely to be displaced due to taking over of land for the project; and

(d) the details of the plans for rehabilitation of the displaced persons ?

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE RE-

SEARCH AND DEVELOPMENT (SHRI ARUN SINGH) : (a) Yes, Sir.

(b) The range facility is proposed to be set up mainly on 68 Sq. KM of land, South of Subarnrekha River extending upto Hsdanskara Nalla, in Balasore District, Orissa. Further about 34 Sq KM of land, North-East of Subarnrekha River is required as safety zone. In addition some small pockets of land at number of sites are required for establishing the down range tracking and other facilities. Some areas of land along the coast, naturally claimed from the sea are also proposed to be taken over. Adequate compensation would be paid for the land and other assets when acquired.

(c) It is estimated that about 6500 families comprising of about 41000 persons, living in 54 villages would be displaced and resettled/rehabilitated elsewhere. Cultivation in the safety zone and fishing in the sea will be allowed subject to certain regulatory measures.

(d) It is proposed to resettle the displaced families in model villages, to be set up near to the Range site, where the basic amenities like roads, adequate water supply, street lighting etc. would be provided. Other infrastructure like schools, dispensaries, veterinary centres, community centres, Hospitals, training institutes etc. would also be created for these model villages. In addition, a number of industrial and other project schemes would be set up in the region where about one person from each displaced family would be offered employment opportunity.

#### Disposal of cases by Central administrative Tribunal

2840. SHRI V. TULSIRAM : Will the PRIME MINISTER be pleased to state the number of cases disposed of by each bench of the Central Administrative Tribunal during the last six months as on 30 June, 1966 and the number out of them which went in favour of employees and Government, separately ?

THE DEPUTY MINISTER IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSION (SHRI BIREN SINGH ENGTI) : The required

information is given in the statement given below.

The information regarding the decision which went in favour of the employees or

the Government is not available as no such statistics is maintained either by the Tribunal or by the Government.

**Statement**

Sl. No.	Name of the Bench of the Central Administrative Tribunal	Period	No. of cases disposed of.
1.	Principal Bench at New Delhi	1.1.1986 to 30.6.1986	588
2.	Madras Bench	—do—	727
3.	Calcutta Bench	—do—	448
4.	New Bombay Bench	—do—	75
5.	Allahabad Bench	—do—	115
6.	Chandigarh Bench	3.3.1986 to 30.6.1986.	209
7.	Bangalore Bench	—do—	16
8.	Guwahati Bench	—do—	38
<b>Total :</b>			<b>2217</b>

Note 1. The Chandigarh, Bangalore and Guwahati Benches were set up with effect from 3.3.1986.

Note 2. The Benches at Ahmedabad, Cuttack, Hyderabad, Jabalpur and Patna were set up only on 30.6.1986.

**Electronic units in eastern region**

2841. SHRI SATYAGOPAL MISRA : Will the PRIME MINISTER be pleased to state :

(a) the proposals to set up different electronic industries in eastern region during the Seventh Plan in the public sector;

(b) the proposals to promote electronics industry in eastern region during the Seventh Plan; and

(c) the details of parts (a) & (b) above ?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI SHIVRAJ V. PATIL) : (a) to (c) Government encourages setting up of electronic industry in all parts of our country. Within the frame work of Government policies for this purpose applications from entrepreneurs are favourably considered by the Government. The Department of Electronics also gives technical advice and guidance to various States for setting up of Electronics Industry in their region. Government have taken several promotional steps for development of Electronics Industry in the Eastern Region.